

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 40 of 2012 in
DFR No. 143 of 2012**

Dated: 24th February, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Rajasthan Engineering College Society

...Appellant (s)

Versus

**Rajasthan Electricity Regulatory
Commission & Anr.**

...Respondent(s)

Counsel for the Appellant(s) : Mrs. Swapna Sheshadri &
Ms. Priyadarshini Verma

Counsel for the Respondent(s): Mr. R.K. Mehta, Mr. David
Mr. Antaryami Upadhyay for R.1
Mr. Pradeep Misra,
Mr. Manoj Kr. Sharma for R.2

ORDER

**I.A. No. 40 of 2012
*(Condone delay Application)***

This is an Application to condone the delay of 88 days in filing the Appeal as against the main Order. It is stated that the reason for the delay is pendency of the Review Petition before the Commission. The Commission had passed an Order in review on 26.12.2011 and the Appeal has been filed on 20.01.2012.

We feel that there is sufficient cause to condone the delay. Accordingly, the delay is condoned. The Registry is directed to number the Appeal and post the matter for Admission on **27.02.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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